

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1972-73)**

(FIFTH LOK SABHA)

FIFTH REPORT

(Presented on the 11th May, 1973)



**LOK SABHA SECRETARIAT
NEW DELHI**

May, 11th, 1973/Vaisaḥha, 21, 1895 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES

(1972-73)

Dr. G. S. Melkote—*Chairman*

2. Shri Tulsidas Dasappa
3. Shri M. Deiveekan
4. Shri D. D. Desai
5. Shri S. B. Giri
6. Shri Popatlal M. Joshi
7. Shri Sat Pal Kapur
8. Shri Inder J. Malhotra
9. Shri R. Balakrishna Pillai
10. Shrimati B. Radhabai Ananda Rao
11. Maulana Ishaque Sambhali
12. Shri Sakti Kumar Sarkar
13. Shri C. K. Jaffer Sharief
14. Shri Hari Kishore Singh
15. Shri Ram Chandra Vikal

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary.*

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

REPORT

I. Introduction

I, the Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, hereby present this Fifth Report of the Committee.

2. The Committee was constituted on the 1st June, 1972.

II. Sitzings of the Committee

3. After the presentation of the Fourth Report on the 8th December, 1972, the Committee held 4 sittings on the 27th and 29th January, 19th April and 9th May, 1973 and finalised their recommendations in respect of the following items:—

- (i) Request from Department of Parliamentary Affairs for dropping of an assurance,
- (ii) Position of pending assurances pertaining to Fourth and Fifth Lok Sabha, and
- (iii) Review of pending assurances pertaining to Third and Fourth Sessions of Fifth Lok Sabha.

4. At their sitting held on the 9th May, 1973, the Committee considered and adopted their draft Fifth Report.

5. An account of the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the above sittings of the Committee which are appended to this Report and form part of it. Cases, where the Committee found it necessary to make certain observations or recommendations are as under:—

III. Request from the Department of Parliamentary Affairs for dropping of an assurance

6. The Committee have considered the request made by the Government for the dropping of an assurance given by the Minister of Shipping and Transport in reply to Unstarred Question No. 2123 on the 16th August, 1972 by Shri Arjun Sethi regarding construction work of Gopalpur Minor Port.

After examining the reasons advanced by Government, the Committee agree to drop the assurance.

IV. Position of pending assurances pertaining to Fourth and Fifth Lok Sabha

7. A statement (Appendix-I) showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on 30th March, 1973 was considered by the Committee.

8. From the data shown in the statement, the Committee note that there are 139 pending assurances pertaining to Fourth Lok Sabha and 814 pending assurances pertaining to First Six Sessions of Fifth Lok Sabha which are still required to be implemented by Government.

9. The Committee would stress that the Ministries concerned should take necessary action to ensure the expeditious implementation of all these pending assurances.

V. Review of pending assurances pertaining to Third and Fourth Sessions of Fifth Lok Sabha

10. In pursuance of the decision of the Committee as contained in para 6 of their Seventh Report, Fourth Lok Sabha (presented on the 13th December, 1969) Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of the Lok Sabha. If Government foresaw any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

11. A large number of assurances pertaining to the Fifth Lok Sabha are still lying pending which have become more than 3 months old. These pending assurances are being reviewed by the Committee in convenient batches.

12. In their Fourth Report presented to the House on the 8th December, 1972, the Committee reviewed 174 pending assurances pertaining to Second Session of Fifth Lok Sabha.

13. At their sittings held on 27th and 29th January and 19th April, 1973, the Committee reviewed 154 pending assurances pertaining to the Third and Fourth Sessions of the Fifth Lok Sabha (details given in Annexure I of Minutes dated 27th and 29th January and 19th April, 1973).

14. During the course of review, the Committee have noted that out of these 154 pending assurances, 8 assurances have since been implemented and Government have sought extension of the time-limit for implementation of assurances in twenty-two cases, as indicated against each in Annexure-I of Minutes dated 27th and 29th January and 19th April, 1973.

15. Considering the reasons advanced by Government, the Committee agree to grant extension of time upto the 30th June, 1973 for the implementation of these twenty-two assurances. The Committee trust that Government would make earnest efforts to liquidate these pending assurances by that time.

16. The Committee would once again urge upon Government to take steps to ensure the expeditious implementation of the remaining 124 pending assurances.

NEW DELHI;
May 9th, 1973.

Vaisakha 19, 1895 (Saka).

G. S. MELKOTE,
Chairman,
Committee on Government
Assurances.

MINUTES

MINUTES

I Sixth Sitting

(See para 3.5 of Report)

The Committee met on Saturday, the 27th January, 1973 from 11.00 to 11.25 hours.

PRESENT

Shri R. Balakrishna Pillai—*in Chair*

MEMBERS

2. Shri Tulsidas Dasappa
3. Shri S. B. Giri
4. Shri Inder J. Malhotra
5. Shrimati B. Radhabai Ananda Rao
6. Shri Sakti Kumar Sarkar
7. Shri Hari Kishore Singh

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary*
Shri M. C. Chawla—*Deputy Secretary*
Shri K. S. Bhalla—*Under Secretary*

2. In the absence of the Chairman, the Committee chose Shri R. Balakrishna Pillai to act as the Chairman for the sitting under Rule 258(3) of the Rules of Procedure and Conduct of Business in Lok Sabha.

3. The Committee took up for consideration Memorandum No. 37. The observations|recommendations of the Committee on this Memorandum are as under:—

Memorandum No. 37

Review of pending assurances pertaining to Thrd Session of the Fifth Lok Sabha

4. In accordance with the decision of the Committee as contained in their Seventh Report (Fourth Lok Sabha) Government are required to implement assurances within a period of three months

from the date of an assurance. If Government foresaw any genuine difficulties in implementing any assurance within the stipulated period of three months, they were to approach the Committee for extension of the time-limit.

The Committee considered Memorandum No. 37 containing 38 pending assurances pertaining to the Third Session of Fifth Lok Sabha (details given in Annexure-I).

The Committee noted that Government had sought extension of time limit in ten cases as indicated in Annexure-I. The Committee granted extension of time upto the 28th February, 1973 for the implementation of those ten assurances.

As regards the other 28 pending assurances, the Committee would urge upon the Government to expedite implementation thereof.

5. The Committee then decided to meet at 12.00 hrs. on Monday, the 29th January, 1973 to consider the remaining items in the Agenda.

The Committee then adjourned.

ANNEXURE I

(vide para 4 of Minutes dated 27-1-1973)

Pending Assurances pertaining to Third Session, 1971 of Fifth Lok Sabha

Sl. No.	Date and Reference	Text of the Question	Assurance given	Latest position given by DPA as on	Remarks
1	2	3	4	5	6
		(MINISTRY OF AGRICULTURE)			
1	USQ. No. 155 dated 15-11-71 by Shri Bhagirth Bhasinwar.	(a) whether size of economic holding of land has been fixed in each State in the country and if so, the size of land which has been fixed in terms of economic holding in each State;	(a) Information is being collected from the various States and a statement will be laid on the Table of the Sabha.	Ministry reminded by DPA for early implementation.	
		(b) the number of members decided as constituting a family for that purpose of economic holding by such States as have fixed the size of economic land holding; and			
		(c) whether any rules have been framed for development of economic holding and if so, the details of the rules framed by each State.			

- 2 SQ. No. 162, dated 22-11-71 supplementary by Shri R.P. Ulaganambi. P. 11. 11. 71
- 3 U.S.Q. No. 1055, dated 22-11-71 by Shri P. A. Saminathan.
- 4 USQ. No. 1982 dated 29-11-1971 by Shri Muhammad Shrif.
- During the course of discussion, Minister said, "If the hon. Member wants I am prepared to give the statement giving the statewise figures."
- (a) whether the High Yielding Varieties programme (HYVP) has met with only a negligible success in the case of rice, cereals, hybrid millets, maize and sorghum ;
- (b) if so, the reasons for the same ; and
- (c) whether the Report of the study jointly undertaken in this respect by Programme Evaluation Organisation of the Planning Commission and the Australian National University will be placed on the Table of the House.
- (a) and (b). Yes, Sir ; the matter is being investigated into by the Central Bureau of Investigation and their report is awaited. The concerned official has been placed under suspension.
- Ministry reminded by DPA for early implementation.
- Ministry reminded by DPA for early implementation.
- Request received from DPA for extension of time (Time not indicated.)
- Ministry reminded by DPA for early implementation.
- Ministry reminded by DPA for early implementation.
- Since Implemented on 19-5-73

(DEPARTMENT OF CABINET SECRETARIAT)

5 USQ. No. 451 dated 17-11-1971 by Shri Narendra Singh Bisht.

Referring to the reply given to Unstarred Question No. 7641 on the 11th Augst, 1971 regarding recruitment rules of promotion of Draftmen and Surveyors and State :

(a) whether the required information has since been collected ; and

(b) if so, whether the same will be laid on the Table.

Do.

Since Implemented.

(a) and (b). Information is still awaited from several Ministries/Departments. Information received so far from other Ministries/Departments regarding promotion of Draftmen and Surveyors to the posts of Section Officers and Assistant Engineers is contained in the statement placed on the Table of the House. The remaining information will also be laid on the table of the House as soon as possible.

6 USQ. No. 1476. dated 24-11-1971 by Shri D. B. Chandra Gowda.

(a) whether Government have since accepted the Administrative Reforms Commission's recommendations regarding the functions of Officers of the I.C.S. and I.A.S. Cadets ; and

(b) if so, the action taken in pursuance of the above recommendations.

Ministry reminded by DPA for early implementation.

Request received from D.P.A. for extension of time up to August, 1972.

7 U.S.Q. No. 2300 dated 1-12-71 by Shri Devinder Singh Gareha.

(a) whether the Administrative Reforms Commission in its report on the Personnel Administration has recommended the increase in promotion quota in Class I :

Do.

Request received from D.P.A. for extension of time up to September, 1972.

- (b) if so, whether the recommendation has since been implemented ; and
- (c) if not, the reasons therefor.

(MINISTRY OF COMMUNICATIONS)

8 USQ. No. 585, dated 17-11-71 by Shri Hari Kishore Singh.

Referring to the reply given to USQ. No. 322 on the 26th May, 1971 regarding improvement of communications in the Andaman Islands and state :

Ministry reminded by DPA for early implementation.

(a) whether Government have finalised the plan for the improvement of communications in Andaman and other Indian Islands ;

(b) if so, the funds allocated for the purpose ; and

(c) when the plan will be introduced.

(c) The Question of delivery of telegrams in Port Blair through Motor Cycle despatch riders and acceptance of T.M.Os. upto Rs. 100/- for transmission through Police Wireless net work are being examined and a decision on these two matters will be expedited.

(DEPARTMENT OF COMPANY AFFAIRS)

9 USQ. No. 988, dated 19-11-71 by Shri Vayalar Ravi. (a) whether certain monopoly houses have entered into the fishing Industry ; and (b) if so, how many of them are with foreign collaboration.

Do.

10 USQ. No. 1924, dated, 26-11-71 by Shri V. Mayavan.

(a) the names of Government companies in which defaults were noticed during the year 1970 ; (b) the nature of defaults detected ; and (c) the steps taken to rectify those defaults.

(a) and (b). Information is being obtained from the Ministries concerned and will be placed on the Table of the House.

(b) & (c). The Information as far as available is being collected and will be placed on the Table of the House.

Ministry reminded by DPA for early implementation.

11 USQ. No. 2749, dated 3-12-71 by Shri D. K. Panda.

(a) whether Government have reviewed the working of Monopolies and Restrictive Trade Practices Commission since its inception ; and (b) is so, the results thereof.

Do.

Since Implemented (Report since laid on 1-12-72)

13

(MINISTRY OF EDUCATION AND WELFARE)

12 USQ. No. 176 dated 15-11-1971 by Shri C. Janardhanan.

(a) whether incidents of assault and boycott of Harijans have been reported from various parts of the country in the past six months ; (b) if so, the facts regarding incidents reported so far ; and (c) the steps taken to prevent such incidents in future.

Ministry reminded by DPA for early implementation.

Request received from DPA for extension of time (time not indicated).

13. SQ. No. 163 dated 22-11-71 by Shri Boksi Nayak.
- (a) the total number of cases involving offences under the untouchability Offences Act during the current year in various parts of the country;
- (b) the action, if any, taken in this regard by the Central Government; and
- (c) whether attention of Government has been invited to an editorial titled "The Plight of Harijans" published in the Statesman of the 8th October, 1971 and if so, the reaction of Government in this regard.
14. SQ. No. 164 dated 22-11-71 supplementary by Shri C. Chittibabu.
- Cultural Delegation.
- Discussing the proposal raised by the Hon. Member for sending a troupe consisting of players of the Classical instrument Nadaswaram a traditional instrument in South India, the Minister said, "This is a very valuable suggestion and it will certainly be taken into consideration."
- do-
15. USQ. No. 1083 dated 22-11-71 by Shri C. Chittibabu.
- (a) whether any study has been made regarding the University examinations reform and if so, the findings thereof;
- (b) the universities which have
- (a) and (b). These are not readily available and will be laid on the Table of the Sabha.
- (a) It has *inter alia* stated that the Report of the Committee on Examinations appointed by the Central Advisory Board of Education is under
- Ministry reminded by DPA for early im-

- implemented these examinations reforms; and
- consideration of the Board.
- plementation.
- (c) the reasons for non-implementation by remaining Universities.
- (b) and (c). The position regarding the remaining Universities is being ascertained.
- (c) The Government of Maharashtra has reported that 225 persons were affected by the effect of consumption of illicit liquor on 15th September, 1971. A number of persons died. The latest information is that 77 persons have died so far. The Government of Maharashtra have taken action against certain police officers and further enquiries by the Special I.G. of Police is in progress. The Administrations of Manipur, Goa, Daman and Diu, Laccadives and Chandigarh have informed that no such cases have occurred under their jurisdiction. Replies from other State Governments and Union Territories are awaited.
- (a) whether Government's attention has been drawn to the reports frequently appearing in the Press regarding death of a number of persons due to consuming country or illicitly distilled liquor in different parts of the country;
- (b) if so, the reaction of Government thereto; and
- (c) the number of cases reported, number of deaths, and action taken in each case, State-wise.
16. USQ. No. 1099 dated 22-11-71 by Shri Ramsahai and others.
- Request received from DPQ for extension of time (time not indicated)
- do-
17. USQ. No. 1119 dated the 22-11-1971 by Shri D. Deb.
- (a) the total expenditure by the Union Government on higher education in the Union Territory of Delhi; and
- (a) and (b). The requisite information is being collected and will be laid on the table of the Sabha
- Ministry reminded by DPA for early implementation.

(b) this amount as a percentage of the expenditure on higher education in India. as soon as possible.

- 18 SQ. No. 322 dated the 29-11-1971 Supplementary by Shri Sat Pal Kapoor. whether an idol of Lord Natraj was offered for sale for Rs. 75 lakhs in New York and whether any Special Act will be enacted in regard to this. The Bill on the matter will soon be presented to the House. Ministry reminded by DPA for early implementation.

(MINISTRY OF FINANCE)

- 19 USQ. No. 847 dated the 19-11-1971 by Shri K. Lakkappa. (a) whether Vijaya Bank Limited, Bombay has many fictitious accounts with huge black money deposits, especially from Film Industry businessmen; (a) to (c). The facts are being ascertained and will be laid on the Table of the House. Ministry reminded by D.P.A. for early implementation.

(b) if so, whether any inquiry has been conducted by Government into these accounts; and

(c) if so, the result of the inquiry.

- 20 USQ. No. 949 dated the 19-11-1971 by Shri C.K. Chandrappan. Referring to the reply given to Starred Question No. 1178 on the 16th July, 1971 regarding Committee to examine manipulation in invoicing and state: (a) the findings of the Study Team headed by Shri M.G.

Kaul on leakage of foreign exchange due to manipulation in invoicing and the recommendations made by it thereon; and

(b) the steps Government proposed to take on the basis of this report.

(b) A statement of the decisions taken upon the recommendations so far as being compiled and will be laid on the Table of the House.

Ministry reminded by D.P.A. for early implementation.

21 USQ. No. 960 dated the 19-11-71 by Shri Hukam Chand Kachwal and Shri Shanker Dayal Singh.

(a) to (c). The information in detail regarding the fraudulent withdrawals from various branches of the nationalised banks, detected since nationalisation, is being collected and will be laid on the Table of the House.

-do-

(b) whether a sum of about one and a half crores of rupees has been withdrawn fraudulently; and

(c) the total number of cases of fraudulent withdrawals from the nationalised banks and the action taken by Government in this regard.

22 Unstarred Question No. 969 dated 19-11-71 by Shri Nuggchalli Shivappa.

(a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Request received from DPA for extension of time upto 31-12-72.

Ministry reminded by DPA for early implementation.

(b) if so, the reasons therefor;

(c) the amount of taxes due from each factory and since when the same have been outstanding against them; and

(d) the steps taken to recover those dues.

23. S.Q. No. 160 dated 22-11-71 by Shri Ratan Lal Brahmaan.

(a) the number of private American foundations that are providing finance or active help in the educational field in India; and

(a) & (b). The required information is being collected and will be laid on the Table of the Sabha in due course.

Ministry reminded by DPA for early implementation. Since Implemented.

(b) if so, what is the criteria for allowing such private foreign organisations to function in this country.

24. S.Q. No. 271 dated 26-11-1971 supplementary question by Shri Chintamani Panigrahi.

Referring to the directions given by the Finance Minister to the Income-tax Commissioners at a conference of the Income tax Commissioners to show dynamism and leadership in the collection of revenue and devising ways and means to stop tax evasion and stating:—

The Minister *inter-alia* stated "If the Hon. Member wants" I can indicate various technical and administrative decisions which have been taken.

-do-

(i) whether any new and fresh drive was launched; and

(ii) whether it has shown any result to collect more than Rs. 500 crores of arrears of tax.

25. S.Q. No. 275 dated 26-11-1971 by Shri Ramavatar Shastri.
- (a) whether a large amount of arrears on account of taxes is outstanding against the owners of those Coking Coal Mines which have been taken over by the Government; (b) if so, the amounts outstanding against each; and (c) the action taken by Government to realise the said arrears.
- (a) to (c). The requisite information in respect of those owners of the Coking Coal Mines which have been taken over by the Government and against whom income tax arrears of Rs. 25,000 and more are outstanding as on 30-9-71 is being collected and will be laid on the table of the House as early as possible.
- Ministry reminded by D.P.A. for early implementation.
26. S.Q. No. 275 dated 26-11-1971. Supplementary by Shri Prabodh Chandra.
- Arrears of Taxes outstanding against Coking Coal Mines taken over by Government.
- Referring to part (c) of the question, Shri Prabodh Chandra asked if Government would see that before the compensation is paid the owners should be made to pay the arrears due to the Government. The Speaker said, "It is a suggestion for action."
- Ministry reminded by D.P.A. for early implementation.
27. Starred Question No. 275, dated 26-11-71.
- Arrears of Taxes outstanding, against Coking Coal Mines, taken over by Government.
- Regarding steps taken to investigate withdrawal of huge amounts from banks by the owners of the Coal Mines taken over as reported in the article in the daily *Patriot*, the Minister said "This information I do not have now. We will investigate."
- Ministry reminded by D.P.A. for early implementation.

28. Starred Question No. 1738 dated 26-11-1971 by Shri Somchand Solanki.

(a) the percentage of Scheduled Castes and Scheduled Tribes candidates selected in the nationalised banks in Class III and IV category in the different States during the last six months;

(b) the number of applications received for the above posts and the percentage of selection out of these applications received; and

(c) the number of posts filled up by other candidates on account of nonavailability of suitable candidates from Scheduled Castes and Scheduled Tribes

29. U.S.Q. No. 1752 dated the 26-11-1971 by Shri Hukam Chand Kachwai

(a) the number of Union Ministers, Ministers of States, Deputy Ministers, Secretaries and Deputy Secretaries to the Government of India who went abroad during the last five months; and

(b) the expenditure incurred by Government on their visits in both India and foreign currencies.

30. U.S.Q. No. 1820 dated 26-11-1971 by Shri D.P. Jaiswal.

(a) whether any Bank Service Commission has been constituted for recruitment of staff

(a), (b) & (c) Information as available with the Banks is being collected and will be laid on the Table of the House.

Ministry reminded by D.P.A. for early implementation.

(a) & (b). The information is being collected and will be laid on the Table of the House as soon as it is available.

Ministry reminded by DPA for early implementation.

Partly Implemented on 11-5-73.

(a) & (b). The question of constituting a common agency for recruitment

Ministry reminded by DPA for early implementation.

for the Nationalised Banks; and

(b) if so, the constitution thereof.

31. USQ. No. 1864 dated the 26th November, 1971 by Shri M.K. Krishnan.

Ministry reminded by Since Implemented on D.P.A. for early 22-2-73. implementation.

(a) the number of additional posts of Assistant Collectors created by Government for the Customs Department during the last two years in pursuance of the recommendation of the Customs Study Team and otherwise;

(b) the amount of additional recurring establishment expenses involved for the Class I Cadre due to the creation of the above additional posts; and

(c) the administrative expenses likely to be incurred for reorganisation of the Class IV Sepoys Cadre in the Customs Department on the lines of Border Security Force as recommended by the Customs Study Team

(c) The Administrative expenditure that would have to be incurred if the Class IV sepoys cadre in Customs is reorganised on the lines of the Border Police is being worked out and will be laid on the Table of the House.

32. USQ. No. 1906 dated the 26th November, 1971 by Shri Jyotirmoy Bosu.

(a) the number of bank frauds till date during the last three years;

(a) to (c). The information is being collected and will be laid on the Table of the House. Ministry reminded by D.P.A. for early implementation.

(b) the share of nationalised banks in the total amount of money involved; and

(c) the description of each fraud and action taken by Government in this regard.

(MINISTRY OF FOREIGN TRADE)

33. U.S.Q. No. 282, dated 16-11-71 by Shri Hari Singh. (a) whether Government have decided to take over all cotton and cotton products export in their own hands; (b) if so, from which date; and (c) what would be the Governmental machinery and management to run the above foreign trade. (a) to (c) The whole question is under examination. Ministry reminded by DPA for early implementation. Since implemented on 22-2-73.

Do.

34. U.S.Q. No. 2352, dated 30-11-71 by Shri H.K.L. Bhagat. (a) whether the Ministry of Foreign Trade is considering proposals for revision of prices for rayon filament yarn; and (b) if so, an outline of the proposals, the time by which final decision is expected to be taken. (a) & (b). The matter is being considered in connection with the Tariff Commission's report on viscose filament/Acetate yarn and Staple fibre. Government's decision will be announced as soon as possible. Do.

Do.

35. U.S.Q. No. 2297, dated 30-11-71 by Shri Fatehsingh Rao Gaekwad. (a) the total number of imported cars with the Government of India including those with the public sector undertakings; (a) & (b). The information is being collected and will be laid on the Table of the House.

(b) the number of cars purchased during the last three years and the total expenditure incurred thereon.

36. U.S.Q. No. 2326, dated 30-11-71 by Shri Chintamani Panigrahi.

(a) whether a five-member delegation of the All India Manufacturers Association, sponsored by Government to tour European markets to find the demand of the Indian products, has submitted its findings to Government ;

(a) to (c). The information is being collected from the Ministry of Industrial Development which has sponsored the delegation and will be laid on the Table of the House.

Ministry reminded by DPA for early implementation. Since implemented on 22-2-73.

(b) if so the recommendations made by the delegation; and

(c) Government's decision thereon.

(MINISTRY OF HEALTH AND FAMILY PLANNING)

37. U.S. No. 36 dated the 25-11-71 by Shri Shashi Bushan.

(a) the number of auxiliary technical staff in Delhi hospitals ;

(a) to (c). Information is being collected and will be laid on the table of the Sabha.

Ministry reminded by DPA for early implementation. Since implemented on 29-3-73.

(b) whether any rules have been framed their promotion and appointment from outside ;

(c) if so, the percentage promoted departmentally and of those recruited direct;

(d) whether any arrangement exist for the internal training of those persons so that they could aspire for promotion departmentally ; and

1

2

3

4

5

6

(e) the arrangements made for their accommodation, the number out of them who have been provided Government accommodation and the time by which the accommodation is likely to be provided to the remaining persons.

38. U.S.Q. No. 1953 dt.
29-11-71 by Shri
Devinder Singh Garcha.

(a) the number of doctors turned by Medical Colleges every year for the last three years; and

(b) how many out of them could get employment in Centre and State Health Services.

(a) & (b). Information is being collected and will be placed on the Table of the House in due course.

Ministry reminded by Since implemented on 22-2-73.

II. Seventh Sitting

(See paras 3.5 of Report)

The Committee met on Monday, the 29th January, 1973 from 12.00 to 12.40 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri Tulsidas Dasappa
3. Shri M. Deiveekan
4. Shri S. B. Giri
5. Shri Sat Pal Kapur
6. Shrimati B. Radhabai Ananda Rao
7. Maulana Ishaque Sambhali
8. Shri Sakti Kumar Sarkar
9. Shri Hari Kishore Singh

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary*

Shri M. C. Chawla—*Deputy Secretary*

Shri K. S. Bhalla—*Under Secretary*

2. The Committee took up for consideration Memorandum Nos. 38 and 39. The observations|recommendations of the Committee on these Memoranda are as under:—

Memorandum No. 38

Review of pending assurances pertaining to Third Session of the Fifth Lok Sabha

3. In accordance with the decision of the Committee as contained in their Seventh Report (Fourth Lok Sabha), Government are required to implement assurances within a period of three months from the date of an assurance. If Government foresaw any genuine difficulties in implementing any assurance within the stipulated

period of three months, they were to approach the Committee for extension of the time-limit.

The Committee considered Memorandum No. 38 containing 32 pending assurances pertaining to the Third Session of Fifth Lok Sabha (details given in Annexure-I).

The Committee noted that Government had sought extension of time-limit in seven cases as indicated in Annexure-I. The Committee granted extension of time up to the 28th February, 1973 for the implementation of those seven assurances.

As regards the other 25 pending assurances, the Committee would urge upon the Government to expedite implementation thereof.

Memorandum No. 39

Position of pending assurances relating to Fourth and Fifth Lok Sabha

4. The Committee perused two statements showing the analysis of pending assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government on the 23rd December, 1972 after taking into consideration the last batch of statements of implemented assurances laid on the Table on the 22nd December, 1972.

The Committee noted that there were 160 pending assurances pertaining to the Fourth Lok Sabha and 732 pending assurances pertaining to the First Five Sessions of the Fifth Lok Sabha. The Committee desired that the Government might take necessary action for expeditious implementation of all these pending assurances.

The Committee then adjourned.

ANNEXURE I

[Vide para 3 of Minutes dated 29-1-1973]

Pending Assurances pertaining to Third Session, 1971 of Fifth Lok Sabha

Sl. No.	Date and Reference	Text of the Question	Assurance given	Latest position given by DPA as on 22-9-1972	Remarks
1	2	3	4	5	6

MINISTRY OF HOME AFFAIRS

1 USQ. No. 512, dated the 17-11-71 by Shri Jyotirmoy Bosu.

the number of reports submitted since the 29th June, 1971 by the Civil Officials on combing operations in West Bengal.

Information is being obtained from the State Government.

Ministry reminded by D.P.A. for early im-plementation.

2 USQ. No. 1434 dated the 24th November, 1971 by Shri Mukhtiar Singh Malik and others.

(a) whether the members of the Indian Audit and Accounts Service have come under cloud in the Jammu and Kashmir Lottery Scandal ;

(a) to (c). The required information is being collected and will be laid on the Table of the House on receipt.

(b) whether Government have any organisation to act as a watch-dog on its behalf in case of letteries run by the State Governments ; and

(c) the measures which Govern-ment propose to take to check malpractices in such cases.

Ministry reminded by D.P.A. for early im-plementation.

Ministry reminded by D.P.A. for early implementation.

- 3 USQ. No. 1437 dated 24-11-71 by Shri R. P. Das.
- (a) whether five persons were killed and a number of people injured at Haldia (West Bengal) on the 22nd September, 1971 as a result of the Police firing ; and
- (b) if so, the action taken against the Police officials responsible for this firing.
- 4 USQ. No. 1471 dated the 24-11-71 by Shri Hukam Chand Kachwai
- Referring to the reply given to Unstarred Question No. 7598 on the 11th August, 1971 regarding the intrusion of Pak citizens into India and asking ;
- (a) whether the requisite information has since been collected ; and
- (b) if so, the broad outlines thereof.
- (a) *and* (b). The required information has not been received from the Governments of Jammu and Kashmir and Rajasthan. As soon as it is received, it will be laid on the Table of the House.
- Ministry reminded by DPA for early implementation.
- 5 USQ. No. 1488 dated 24-11-71 by Shri Jagadish Bhattacharyya.
- (a) whether Government are aware that some miscreants occupied the Telephone Exchange at Habra in West Bengal on the 13th October, 1971 ; and
- (b) if so, what steps Government have taken to bring the miscreants to book.
- (a) *and* (b). Facts are being ascertained.
- Ministry reminded by DPA for early implementation.

Do.

6 USQ No. 373 dated 1-12-71 by Shri Mukhdar Singh Malik.

(a) whether Government's attention has been drawn to the report of the 5-Member Governors' Committee regarding guidelines for the State Governors in discharging their constitutional role ;
(b) whether the Committee has also expressed the view that in case of doubt about majority support to a Government, the Assembly should be convened in the shortest possible time to clear it ; and
(c) if so, the reaction of Government thereto.

7 USQ. No. 2450 dated 1-12-71 by Shri Shashi Bhushan.

(a) whether Government have since received the Reports of the Inquiry Commissions set up in connection with communal riots in Ahmedabad, Allahabad, Bhiwandji and Indore ;
(b) is so, the findings thereof ;
(c) the steps taken by Government in pursuance of the reports of the Inquiry Commissions in this connection ; and
(d) the action taken against the persons held responsible.

Ministry reminded by DPA for early implementation.

Since implemented (Vide Answer given to USQ. No. 572 Dt. 15-11-72.

(a) and (b). The inquiry in regard to the Maharashtra disturbances of May 1970 is still in progress.

(c) & (d). Information regarding action taken on the findings and recommendations of the Commission that inquired into the Gujarat disturbances will be furnished separately.

8 USQ. No. 2460 dated 1-12-71 by Shri Mohammad Ismail.

(a) whether a number of houses of poor people residing in Nehru and Shastri Colonies of Dakhndari, Dum Dum

Ministry reminded by DPA for early implementation.

Since implemented or 11-5-73

(West Bengal), had been burnt down by some anti-social elements ;

(b) is so, the total number of houses burnt down and that of the people affected by this ; and

(c) whether Government have instituted any enquiry into incident and punished the offenders and the steps ; if any, taken to rebuild these houses.

9 USQ. No. 2482, dated 1-12-71 by Shri G. Y. Krishnan

The recommendations of the Morarka Commission are still under examination.

Ministry reminded by DPA for early implementation.

10 USQ. No. 1458 dated 24-11-71 by Shri Dharamrao Sharanappa, Abzalpurkar.

(a) & (b). The matter is still under the consideration of Government.

Do.;

Request received from DPA for extension of time (Time not indicated).

(MINISTRY OF INDUSTRIAL DEVELOPMENT)

Referring to the reply given to Unstarred Question No. 142 dated the 25th May, 1971 regarding the production by Industrial concerns beyond licensed capacity and asking :

(a) whether any action has since been taken against the firms ; and

(b) if so, the nature thereof.

11 USQ. No. 1460, dated 24-11-71 by Shri Samar Mukherjee.

Referring to the reply given to Unstarred Question No. 7469 on the 10th August, 1971 regarding foreign collaboration agreements and asking :

(a) whether the requisite information has since been collected ; and

(b) if so, the main features thereof.

(a) & (b). The information is still being collected and will be laid on the Table of the House.

Ministry reminded by DPA for early implementation.

12 26-11-71

Calling Attention—Judgment of the Supreme Court re : fixation of car prices.

Do.

During his reply to the motion, the Minister said, "With regard to Standard Herald, we have not yet examined the matter. We will certainly look into that case."

13 26-11-71

Calling Attention—Judgment of the Supreme Court re : fixation of car prices.

Do.

In his reply to the motion, the Minister said, "So far as the reduction of the price is concerned, this question will have to be looked into. We have to make a study and examination of the judgment and then only we can report back to this House as to how we can do it."

14 26-11-71

Calling Attention—Judgment of the Supreme Court re : fixation of car prices.

The Speaker said 'This matter has been creating so much controversy in this House for the last so many years. This Calling Attention Motion is occasioned by the judgment of the Supreme Court, but I would very much wish that if the members want the book value of any other thing instead of giving an off-hand reply, the Minister comes out with a statement at some later time. Because he said it is just a junk, so many questions arise out of that, I cannot help it. In order that these points may be further elucidated, I do not mind if he comes out with a statement later on if he is not in a position to reply now. After all, these things have been happening in the country for so long. They have to come to this House. They can escape once or twice, how can they escape all the time? He must come forward with a very well-considered statement containing all

Ministry reminded by DPA for early implementation.

the facts so that the position may be cleared".

"Later on, when the information is available, let him give it. Let him not give off hand reply, which may involve him in further difficulties."

Ministry reminded by DPA for early implementation.

15 USQ. No. 2362 dated 1-12-71 by Shri Shaahi Bhushan.

(a) whether Government had received certain complaints in the past that the tooth paste tubes were being underfilled by the Colgate Palmolive (India) Private Ltd ;

(b) whether Government are also aware that they do not manufacture tooth brush but get manufactured from others at very cheap rate and sell it at a high rate after putting their mark on it ; and

(c) if so, the reaction of Government thereon.

16 USQ. No. 2486 dated 1-12-71 by Shri B. R. Shukla.

(a) whether raw materials are available in the forest of District of Baharaich and other neighbouring districts in Uttar Pradesh for the manufacture of match-boxes.

(b) whether a match-box factory is being run by the Nepal

Do.

Government just on the border of the district of Bahraich and those match-boxes are available at a very cheap rate in the neighbouring districts ; and

(c) whether Government propose to set up a factory for the manufacture of match-boxes in Bahraich.

17 USQ. No. 2528, dated 1-12-1971 by Smt. Bhargavi Thankappan

(a) for the number of closed industries of Kerala which have been opened ;
(b) the number of them which still remains closed, industry-wise ; and the reasons therefor.

(a) & (b) Information is being collected and will be laid on the Table of the House.

Ministry reminded by D.P.A. for early implementation.

(MINISTRY OF LABOUR AND REHABILITATION)

18 SQ. No.-93, dated 18-11-71 supplementary by Shri Dinen Bhattacharyya

State Labour Ministers' Conference

During the course of supplementary the Minister promised to furnish the information with respect to closed factories throughout India as result of lock outs by Mill owners.

Ministry reminded by D.P.A. for early implementation.

Since Implemented on 11-5-73

19 USQ. No. 736, dated 18-11-71 by Shri R.V. Bade.

(a) the number of sick mills which Government have taken over.
(b) the main reasons for closing of such mills ;
(c) the number of labourers hit by the closure ; and

(a) to (d) The information is being collected and would be laid on the Table of the House, after it is received.

Ministry reminded by D.P.A. for early implementation.

(d) the loss of production the industry has suffered.

20 U.S.Q. No. 1614, dated 25-7-71 by Shri Samar Mukherjee.

- (a) whether Government have received any memorandum from the Employees State Insurance Corporation, Employees' Union, Calcutta in support of their demand for payment of House Rent Allowance and city compensatory Allowance to the employees posted around cities of Calcutta and Howrah;
- (b) if so, the salient points thereof;
- (c) whether Government have approved this demand, and
- (d) if so, the extent thereof.

(e) and (d) The employees of the Employees' State Insurance Corporation are treated at par with the employees of the Central Government in matters of pay and allowances. The question of Grants of House Rent Allowance at a uniform rate to all employees in Metropolitan Districts is under consideration of the Government.

Do.

Request received from D.P.A. for extension of time upto December, 1972.

21 U.S.Q. No. 2530 dated 2-12-71 by Shri Chandra Shekhar Singh.

- (a) whether the National Arbitration Promotion Board has prepared or formulated any guiding principles or procedures for Arbitrators in dealing with the various arbitration cases before them; and
- (b) if so, whether a copy thereof would be laid on the Table.

(a) & (b) The National Arbitration Promotion Board has decided to issue an aide-memoire or guide-lines for Arbitrators. The draft, at present under preparation is likely to be considered at a meeting of the National Arbitration Promotion Board. A Copy will be laid on the Table on the finalisation of the aide-memoire.

Ministry reminded by D.P.A. for early implementation.

Request received from D.P.A. for extension of time upto 31st July, 1973.

22 U.S.Q. No. 2535 dated 2-12-71 by Shri Jagdish Chandra Singh.

- (a) whether the National Arbitration Promotion Board has since completed preparing the proposed Brochure or Voluntary Arbitration ; and

(a) & (b) The draft brochure on Voluntary Arbitration is being finalised in the light of comments received from the Members of

Do.

Since Implemented on 22-2-73.

1

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4

5

(b) if so, whether a copy thereof would be laid on the Table.

As soon as the Brochure is finalised, a copy of it will be placed on the Table of the House.

23. U.S.Q. No. 2537 dated 2-12-1971 by Shri Jagdish Chandra Dixit.

(a) whether Government propose to amend further the Employees' Provident Fund and Family Pension Act 1952 with a view to raising the rate of contributions from 8 per cent to 10 per cent in a selected few industries and establishments to start with; and

(a) & (b). The National Commission on Labour has recommended that the rate of provident fund contribution may be increased to 8 per cent where it is 6½ per cent and to 10 per cent where it is 8 per cent. The Recommendation is under consideration.

Ministry reminded by D.P.A. for early implementation. Request received from D.P.A. for extension of time upto November, 1972.

(b) if so, when the amending legislation or an executive order is proposed to be introduced in this regard.

24. U.S.Q. 2610 dated 2-12-71 by shri V. Mayavan and Shri Jagdish Chandra Dixit.

(a) whether the proposal of merging the Employees State Insurance and Employees Provident Fund Schemes has been worked out by the Special Officer appointed for this purpose; and

The Report of the Special Officers has been received recently and it is under implementation.

Ministry reminded by D.P.A. for early implementation. Request received from D.P.A. for extension of time upto January, 1973.

(b) if so, the time by which this proposal will be given effect to.

(MINISTRY OF LAW AND JUSTICE)

25. U.S.Q. No. 208, dated 16-11-71 by Shri Trib Chaudhuri
Referring to the reply given to Unstarred Question No. 6121 on the 28th July, 1971 and asking whether the non-encumbrance certificate being issued by the Office, of the Deputy Commissioner, Delhi, after verification of documents, is different from the one issued by the Government Pleader.
26. USQ. No. 220, dated 16-11-71 by Shri Nuggehally Shivappa and others
(a) whether Government have received many resolutions from various sections demanding the lowering voting age ; and
(b) if so, the reaction of Government thereto.
27. USQ. No. 2320 dated 30-11-71 by Shri Teja Singh Swatantra
(a) the number of employees who performed the election duties during mid-term Lok Sabha polls in the State of Punjab, District-wise ;
(b) the amount of Travelling Daily Allowance paid to such employees, District-wise ;
(c) the amount still not paid, District-wise ; and
(d) the steps taken to expedite payment of such allowances.
- Part (a) of the question Information is being collected and will be laid on the able of the House in due course.
- Ministry reminded by DP for early implementation.
- Do.
- Ministry reminded by DPA for early implementation.
- (a) to (d) The information is being collected and will be laid on the Table of the House.
- (a) to (d) The information is being collected and will be laid on the Table of the House.
- Since Implemented on 22-2-73

(MINISTRY OF PETROLEUM AND CHEMICALS)

28. SQ.No. 299 dated 26-11-71 by Shri Fateh singh rao Gaekwad

Ministry reminded by DPA for early implementation.

Since Implemented on 11-5-73

(a) the total amount of money overdue from Indian Drugs and Pharmaceuticals Limited and Fertiliser and Chemicals Travancore Limited, separately on the 31st March, 1971 ;

(b) the dates from which the payment are overdue ; and

(c) steps being taken to realise the overdue payments.

(c) These are dues to Government and the matter is under consideration.

(Dues to Govt. were detailed in assurance to Part (a) & (b) of the question.

29. USQ. No. 2757 dated 3-12-71 by Shri Balakrishna Venkanna Naisik.

Ministry reminded by DPA for early implementation.

Since Implemented on 4-5-73.

(a) Information has been called for from the Government of Mysore and it will be placed on the Table of the House when received.

(b) Whether land acquisition proceedings are proposed to be deferred till after the installation of popular Government in Mysore State.

(MINISTRY OF STEEL AND MINES)

30. USQ.No. 1598 dated the 25th November, 1971 by Shri Robin Kakoti. Ministry reminded by D.P.A. for early implementation. Since Implemented on 22-2-73

(a) the quota of steel and stainless steel allotted to various industries in private sector and also to Assam small Industries Development Corporation in Assam House in 1968-69, 1969-70 and 1970-71 and

(b) the names of industries, if any to whom direct quota of steel or stainless steel was issued by Government during the above period.

31. USQ.No. 2552 dated the and December, 1971 by Shri Ramavataar Shastri.

(a) whether a large amount of arrears on account of royalty is outstanding against the owners of those coking coal mines which have been taken over by Government ;

(b) if so, the respective amounts outstanding against each ; and

(c) the action taken by Government to realise the said arrears.

Ministry reminded by D.P.A. for early implementation.

(MINISTRY OF WORKS AND HOUSING)

32. SQ.No. 152 dated the 22nd November, 1971 by Shri Subodh Hansda. Ministry reminded by D.P.A. for early implementation. Since Implemented on 22-2-73

(a) whether Government have decided to form an Art Commission as recommended in the National Building Code; and

(b) if so, when this will be formed.

Ministry reminded by D.P.A. for early implementation.

III. Eighth Sitting

(Vide paras 3-5 of Report)

The Committee met on Thursday, the 19th April, 1973 from 15.00 to 15.45 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri D. D. Desai
3. Shri S. B. Giri
4. Shri Popatlal M. Joshi
5. Shri Sat Pal Kapur
6. Shri Sakti Kumar Sarkar
7. Shri Hari Kishore Singh

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary*
Shri M. C. Chawla—*Deputy Secretary*
Shri K. D. Chatterjee—*Under Secretary*

2. The Committee took up for consideration Memoranda Nos. 40 to 43. The observations|recommendations of the Committee on the Memoranda are as under:

Memorandum No. 40

Review of pending assurances pertaining to Fourth Session of the Fifth Lok Sabha

3. The Committee considered Memorandum No. 40, containing 84 pending assurances pertaining to the Fourth Session of Fifth Lok Sabha (details given in Annexure-I).

The Committee noted that out of 84 pending assurances, 8 assurances had since been implemented on 29-3-1973 as indicated against the respective assurance in Annexure-I.

The Committee also noted that Government had sought extension of time limit in five cases as indicated in Annexure-I. The Committee granted extension of time upto the 30th June, 1973 for the implementation of those five assurances.

As regards the other 71 pending assurances, the Committee would urge upon the Government to expedite implementation thereof.

Memorandum No. 41

Request from the Department of Parliamentary Affairs for dropping of an assurance

4. The Committee considered the request made by Government for dropping of the assurance given in reply to Unstarred Question No. 2123 on the 16th August, 1972 by Shri Arjun Sethi regarding construction work of Gopalpur Minor Port.

After examining the reasons advanced by Government, the Committee agreed to drop the assurance.

Memorandum No. 42

Treatment of a certain reply of Minister as an assurance

5. The Committee then took up Memorandum No. 42 for consideration. The Committee noted that during the debate on the Food Corporation (Amendment) Bill on the 23rd November, 1972, a Member referring to the detailed reply received by the Minister from the Chairman, F.C.I. on 5th August, submitted *inter alia* that "the Minister should now tell us what the reply was, what they have found in the reply and lay all the papers on the Table of the House." The Minister of State for Agriculture replied saying "About the documents, if it is in the public interest, we will lay them on the Table of the House."

The Committee were informed that the Department of Parliamentary Affairs had since communicated to the Lok Sabha Secretariat as follows:—

During the debate on the above Bill, the Minister of Agriculture was asked to lay on the Table certain correspondence between the Chairman, Food Corporation of India and the Ministry. The Minister of State had then stated that if it was in the public interest, then the documents could be laid on the Table of the House. The communication under reference from the then Chairman of the Food Corporation of India was in reply to a secret letter addressed to him by the Minister of Agriculture enquiring from him about the facts relating to various allegations.

After full consideration of the relevant facts, the Minister of Agriculture is of the view that it would not be in the public interest to lay a copy of the Chairman's report and other connected papers on the Table of the House or circulate the same to the Hon'ble Member."

Since it was not quite clear to the Committee as to why the communication from the Chairman of the F.C.I. to the Minister could not be divulged "in the public interest", the Committee decided to hear the Minister of State for Agriculture in the matter.

Memorandum No. 43

Position of pending assurances relating to Fourth and Fifth Lok Sabha.

6. The Committee perused the two statements showing the analysis of pending assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government on the 30th March, 1973 after taking into consideration the last batch of statements of implemented assurances laid on the Table on the 29th March, 1973.

The Committee noted that there were 139 pending assurances pertaining to the Fourth Lok Sabha and 814 pending assurances pertaining to the First Six Sessions of the Fifth Lok Sabha. The Committee desired that Government might take necessary action for expeditious implementation of all these pending assurances.

7. The Committee then decided to sit on Wednesday, the 9th May, 1973 to consider their draft Fifth Report.

The Committee then adjourned.

ANNEXURE I

(Vide para 3 of Minutes dated 19-4-73)

Pending Assurances pertaining to Fourth Session, 1972 of Fifth Lok Sabha

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	2	3	4	5
		(MINISTRY OF AGRICULTURE)		
1	S.Q. No. 91 dated the 20th March, 1972 by Shri Hukam Chand Kachwai.	(a) whether any assistance for increasing the agricultural production or any facilities for compensating the damage to crops are being provided to the Farmers in border areas whose crops have been damaged during the Indo-Pak. War in 1971;		
		(b) whether some assistance/facilities are being given in all the States ;		
		(c) if so, the details in regard to various States and the estimated amount of loss to agricultural production ; and		(c) and (d). Information has been called for from the State Governments concerned and will be placed on the Table of the Sabha as soon as it is received.
		(d) the amount given to each farmer.		

- 2 USQ No. 646, dated the 20th March, 1972 by Shri Suryanarayana.
- (a) whether the staff like Managers and Assistant Managers employed at All-Day Milk Stalls run by the Delhi Milk Scheme in various Ministries and Government Offices in New Delhi/Delhi are treated as 'ministerial' staff or governed by the Factory Act for the purpose of working hours, Overtime Allowances and other amenities ;
- (b) the relative service conditions under the two sets of Rules relating to the factory staff and ministerial staff.
- 3 USQ No. 767 dated the 20th March, 1972 by Dr. Santata Prasad.
- (a) whether Government have a proposal in regard to the grant of loans for poultry farming; and
- (b) if so, the amount of loan and the criteria on which it would be granted.
- 4 USQ No. 1626 dated the 3rd April, 1972 by Shri Balakrishna Venkanna Naik.
- (a) the recorded maximum agricultural income earned by an individual agricultural tourist in the States of Mysore, Maharashtra and Andhra during 1971; and
- (b) the names of those agriculturists.
- 5 USQ No. 1743 dated the 3rd April, 1972 by Shri Shashi Bhusan.
- (a) the number of bacon factories imported in the country and how many of them are working to their full rated capacity ;
- (a) and (b). The information is being collected from the State Governments concerned and will be placed on the Table of the Sabha in due course.

(b) The information is being collected and will be laid on the Table of the the House.

(b) The information is being collected from the State Government and will be placed on the Table of the Sabha. Since implemented on 19-3-73.

(a) and (b). The information is being collected from the State Governments and will be laid on the Table of the House as soon as available.

- (b) whether the bacon factory at Ranchi is slaughtering 10 pigs in a month, when the rated capacity of this factory is 50 to 100 pigs per day ;
- (c) whether it was also proposed to give away these factories to Agro-Industries Corporation, but the Corporation, refused to take over any of these; because there are not enough pigs to be slaughtered there; and
- (e) whether it is proposed to institute an enquiry and fix responsibility in this regard.
6. USQ No. 5241 dated the 9th May, 1972 by Shri Bishwanath Jhunjhunwala.
- (a) whether a very big margin exists between the procurement and the sale prices of rice through the fair price shops and if so, the main features thereof;
- (b) how much of this amount (the margin between procurement and sale price) is being utilised by middle men, Government distribution machinery and the commissions given to fair price shops; and
- (c) the steps being taken to bring about economy in this regard so that the big margin between the procurement and sale price of rice is reduced and it is made available to consumers at a cheaper rate.
7. USQ No. 5299 dated the 9th May, 1972 by Shri S.N. Misra.
- (a) the attempts made by Government for the development of shellac industries in the mountain range of the State of U.P.;
- (a) to (c). The required information is being collected and will be laid on the Table of the Sabha.
- (a) to (c). The relevant information is Since implemented on 19-3-73. being collected and will be placed on the Table of the Sabha.

(b) the names of other States where the Ministry propose to help to develop shelteric industries ; and

(c) the places and the quantum of financial assistance granted by the Centre.

8. USQ. No. 5359 dated the 9th May, 1972 by Shri Balakrishna Venkanna Naik.

(a) the main feature regarding the development of Agricultural Aviation for pest protection and quarantine in each State, so far; and

(b) the State-wise allocation for such schemes for 1972-73 and Central contribution therein.

(b) The allocation made by the State Government is being obtained and would be placed on the Table of the Sabha.

9. S.Q. No. 836 dated the 15th May, 1972 by Shri K. Ramakrishna Reddy.

(a) whether there are prospects for increasing agriculture production in Nalgonda District of Andhra Pradesh ; and

(a) and (b). Yes, Sir. Full information is however being collected from the State Government.

(b) whether any Central schemes for the benefit of small and landless labour are formulated to that effect.

10. USQ. No. 6034 dated the 15th May, 1972 by Shri Rajdeo Singh.

(a) whether Government are stressing the need for urgent development of agro-industries to provide gainful employment to rural working force and also to prevent their exodus to towns and cities; and

(a) and (b). Information is being collected and will be placed on the Table of the Sabha.

(b) if so, the salient features of the scheme covering backward regions in the country.

11. USQ. No. 6181 dated the 15th May, 1972 by Shri S. N. Misra
- (a) the number of centres established by the Government for improving the breed of cows in the country; and
- (b) the aid given to the States for establishment of such Breeding Centres during the last three years; and
- (c) the steps proposed to be taken in 1972-73 for the improvement of the cattle breed.
- (a) to (c). The required information is being collected from the States and will be placed on the Table of the Sabha, as soon as available.
12. USQ. No. 6980 dated the 22nd May, 1972 by Shri Hukam Chand Kachwai.
- (a) the acreage of cultivable land in Andhra Pradesh which is not cultivated at present as per survey conducted by the Central and State Governments; and
- (b) whether Government have under consideration any scheme to distribute cultivable land among landless persons and Harijans and thus increase agricultural production; and
- (c) the steps proposed to be taken by Government in future in this regard.
- (a) to (c). Information is being collected and will be laid on the Table of the House when received.
13. USQ. No. 6981 dated the 22nd May, 1972 by Shri Hukam Chand Kachwai.
- (a) the acreage of cultivable land in Rajasthan which is not cultivated at present as per survey conducted by the Central and State Governments; and
- (b) whether Government have under consideration any scheme to distribute cultivable land among landless persons and Harijans and thus increase agricultural production; and
- (c) the steps proposed to be taken by Government in future in this regard.
- (a) to (c). Information is being collected and will be laid on the Table of the House when available.

14. USQ. No. 7662 dated the 29th May, 1972 by Shri Martand Singh.
- (a) the number of Harijans and adivasis who have been benefited with allotment of lands during last two years, in the State of Madhya Pradesh; and
- (b) the details regarding the land in acres distributed and the criteria adopted by Government while distributing the land to the landless people.
- (a) and (b). The information is being collected and will be placed on the Table of the House, when received.
15. USQ. No. 7747 dated the 29th May, 1972 by Shri Hukam Chand Kachwai.
- (a) the acreage of cultivable land in Madhya Pradesh allotted to landless persons, Harijans and Adivasis during the last two years with a view to increasing agricultural production; and
- (b) the estimated number of persons in the State at present who do not own cultivable land.
- (a) and (b). Information is being collected and will be placed on the Table of the House, when received.
16. USQ. No. 7748 dated the 29th May, 1972 by Shri Hukam Chand Kachwai.
- (a) the acreage of the cultivable land in Tamil Nadu at present which can be cultivated but has not been allotted according to the survey conducted by the Central or State Government;
- (b) whether Government have any scheme under consideration for distribution of the cultivable land among the landless persons and Harijans with a view to increasing agricultural production; and
- (c) if so, the main features thereof and the directives proposed to be issued by the Central Government to the State Government in this regard.
- (a) to (c). Information is being collected and will be placed on the Table of the Sabha, when received.

17. USQ. No. 7749 dated the 29th May, 1972 by Shri Hukam Chand Kachwai.
- (a) the acreage of cultivable land in Hariana at present which can be cultivated but has not been allotted according to the survey conducted by the Central or State Government;
- (b) whether Government have any scheme under consideration or distribution of cultivable land among the landless persons and Harijans with a view to increasing agricultural production ; and
- (c) if so, the main features thereof and the directives proposed to be issued by the Central Government to State Government in this regard.
- (a) to (c). Information is being collected and will be placed on the Table of the House, when received.
18. USQ. No. 7750 dated the 29th May, 1972 by Shri Hukam Chand Kachwai
- (a) the acreage of cultivable land in Orissa at present which can be cultivated but which has not been allotted according to the survey conducted by the Central or the State Government;
- (b) whether Government have under consideration any scheme to distribute cultivable land among landless persons and Harijans with a view to increasing agricultural production ; and
- (c) if so, the main features and the directives proposed to be issued by the Central Government to the State Government in this regard.
- (a) to (c). Information is being collected and will be placed on the Table of the House on receipt.
19. USQ. No. 7551 dated the 29th May, 1972 by Shri Hukam Chand Kachwai
- (a) the acreage of cultivable land in the West Bengal at present which can be cultivated but which has not been allotted according to the survey conducted by Central Government or the State Government;
- (b) whether Government have under consideration any scheme to distribute cultivable land among landless persons and Harijans with a view to increasing agricultural production ; and
- (c) if so, the main features and the directives proposed to be issued by the Central Government to the State Government in this regard.
- (a) to (c). Information is being collected and will be placed on the table of the House, when received.

(b) whether Government have under consideration any scheme to distribute cultivable land among landless persons and Harijans with a view to increasing agricultural production ; and

(c) if so, the main features thereof and the directives proposed to be issued by the Central Government or the State Government in this regard.

20 USQ. No. 7793 dated the 29th May, 1972 by Shri Panna Lal Barupal.

(a) and (b). Information is being collected and will be placed on the Table of the House, when received.

(b) whether the work of allotment of land to landless Harijans and other farmers for cultivation purposes would be completed during 1972-73 and if not, the main reasons therefor.

21 USQ. No. 7826 dated the 29th May, 1972 by Shri Lalji Bhai.

(a) and (b). The required information will be placed on the Table of the Sabha, as soon as it is received from the State Government of Rajasthan.

Statement laid on 8-8-72. Not fully implemented. Reference made to DPA on 30-8-72.

(a) whether the percentage of nitrogen omitted on the bags of Poland Urea supplied to farmers at several places in Rajasthan was found hundred per cent correct whereas on the bags of Sri Ram Urea supplied to farmers there 46.04 per cent nitrogen was marked but actually 37.02 per cent nitrogen was found ; and

(b) if so, the action being taken against the offenders.

(DEPARTMENT OF ATOMIC ENERGY)

22 USQ. No. 2590 dated the 12th April, 1972 by Shri A.K. Gopalan.

(a) whether Government have received any complaint against the Manager Indian Rare Earths Limited Udyogamandal, Kerala about using of cement of the Company for the construction of his personal building ; and

(b) The mater is being investigated and the report is awaited.

Since Implemented on 4-5-73

(b) if so, what action has been taken on the charge.

23 USQ. No. 980 dated the 22nd March, 1972 by Shri Varkey George.

(a) whether any progress has been made in investigating the charges by the Commission of Enquiry against the Ex-Ministers of Punjab Government ; and

(a) and (b). The enquiry by the Commission of Inquiry is in progress. Request received from DPA for extension of time upto December, 1973.

(b) if not, the reasons therefor.

24 USQ. No. 3301 dated the 19th April, 1972 by Shri M.C. Daga.

(a) whether Government's attention has been drawn to the recommendation made by the Administrative Reforms Commission to the effect that a Staff Inspection Unit is required in each department in order to retrench the surplus staff in administration ;

(a) to (c). The recommendation is under consideration.

(b) if so, the steps taken by Government in this direction ; and

(c) if no steps have been taken, the reasons therefor.

25 USQ. No. 7208 dated the 24th May, 1972 by Shri S.N. Misra.

(a) whether any effort has been made to analyse and investigate complaints or information received by Ministries or Central Vigilance Commission or Central Bureau of Investigation about Class I Officers, including the Secretaries of the Central Go-

verment working in various Ministries/ Departments or on deputation in the Public Undertakings about their far exceeding accountable assets ; and

- (b) the number of complaints or reports received, analysed and investigated in 1970-71 and 1971-72.

(MINISTRY OF COMMUNICATIONS)

26 SQ. No. 466 dated the 19th April, 1972 by Shri V. Mayavan.

- (a) whether the one-man Committee set up to examine the question of working of Extra-Departmental System in the posts and Telegraphs Department and reviewing the basis for remunerating the services of Extra-Departmental Agents has submitted its report ;
 (b) if so, the salient recommendations of the Committee and the action taken by Government ; and
 (c) if not, the reasons for delay.

27 USQ. No. 4935 dated the 3rd May, 1972 by Shri A.K. Gopalan.

- (a) whether the life of the Madan Kishore Committee appointed to look into the problems of Extra Departmental Employees of the Posts and Telegraphs Department, has expired long ago, if so, when the Report was submitted to Government ;
 (b) if the report has already been submitted to Government, when it is likely to be published and how long Government are likely to take to give decision on the recommendations of the E.D. Committee ; and

- (b) Informaion is being collected and will be laid on the Table of the House in due course.
- (b) and (c). The report of the Committee was received only on 16-3-1972. The recommendations of the Committee are under examination. As soon as a decision is taken a statement will be laid on the Table of the Lok Sabha indicating the salient recommendations and the action taken thereon.

- (c) As soon as a decision is taken ; a statement

will be laid on the Table of the Lok Sabha indicating the salient recommendations and the action taken thereon.

The information about the No. of post offices to be opened during 1972 in Haryana, Himachal Pradesh, J & K, Punjab and Chandigarh and those during 1973 in all the States except Maharashtra, Mysore, Orissa and Goa, Daman and Diu are under collection and will be laid on the Table of the Lok Sabha in due course.

(DEPARTMENT OF COMPANY AFFAIRS)

(a) and (b). The information is being collected and will be laid on the Table of the House.

(a) the amounts of paid up capital, total assets, turn over, gross profits and net profits of the 75 large business houses in the years 1969-70 and 1970-71 ; and

(b) the share of each of the 20 larger houses in the total paid up capital, assets, turn over, gross profits and net profits of 75 large Houses in 1969-70 and 1970-71.

Whether it is not possible to issue some instructions to the Chartered Accountants to pay a graded stipend of Rs. 100 or Rs. 150 for the first year, second year and so on.

As directed by the Speaker, the Minister said, "It is a very forceful suggestion for action. As laws stand now, the Chartered Accountants Council will have to issue instructions. This matter will be examined."

Request received from DPA for extension of time upto June, 1973.

(a) and (b). Information is being collected. A statement will be placed on the Table of the House.

(a) the number of enquiries against Monopoly Houses by different Government agencies affected by the orders either of the Supreme Court or of the High Court ; and

(b) the names of Monopoly Houses against whom enquiries have been delayed on this account and the duration of delay in each case.

28 USQ. No. 6499 dated the 17th May, 1972 by Shri M.S. Sivasamy.

29 USQ. No. 1139 dated the 24th March, 1972 by Shri Jyotirmoy Bosu.

30 SQ. No. 504 dated the 21st April, 1972—Supplementary by Shri K. Ramakrishna Reddy.

31 USQ. No. 5130 dated the 5th May, 1972 by Shri Vayalar Ravi.

32 USQ. No. 7589 dated the 26th May, 1972 by Shri Jyotirmoy Bostu.

(a) the total amount of inter-corporate investment by the firms under the control of Soorajmull Niagarimull group during the last three years ;

(b) the amount of investment by each of the firms including amount of investment in each case ;

(c) whether Government have imposed any restriction on this group in respect of inter-corporate investment ; and

(d) if so, the main features thereof.

(a) to (d). Information is being collected and will be laid on the Table of the House on 19-3-73

33 USQ. No. 7609 dated the 26th May, 1972 by Shri Indrajit Gupta.

(a) whether the Budge-Budge Amalgamated Mills Limited, held an extraordinary General Meeting on 15th March, 1972 with the object of raising the Director's powers of making contributions to "charitable and other funds" from Rs. 25,000 to Rs. 5 lakhs in any one financial year ;

(b) whether the omnibus powers thus sought to be taken beyond the prescribed limit have been unsuccessfully objected to by some shareholders ;

(c) if so, whether Government will look into the complaints as to why such a leading unit of the Jute Industry has shown such bad working results in the boom year 1971 ; and

(d) whether the licensed capacity of the company could not be verified from the records shown to the Auditors.

(b) to (d). Information is being collected and will be laid on the Table of the House.

(MINISTRY OF DEFENCE)

Yes Sir, except education concessions to the children of those killed/disabled in action. This is under consideration.

- 34 USQ. No. 1168 dated the 24th March, 1972 by Shri Shiv Kumar Shastri.
- whether the facilities provided by Government to the families of Jawans killed or disabled during the last Indo-Pak conflict will also be extended to the families of those Jawans killed or disabled during the preceding two conflicts.
- 35 USQ. No. 288, dated the 24th April, 1972, by Shri Teja Singh Swaintra.
- (a) the number of Ex-Servicemen's families rehabilitated in the NFPA area and the States from which they hailed ;
- (b) the number of families who have stuck to their places and the area of land allotted to them ;
- (c) the number of families who were first invited for rehabilitation and thereafter evicted and the reasons for their eviction ;
- (d) the number of families who made representations against eviction and Government's decision thereon ; and
- (e) whether Government propose to set up an Enquiry Committee to enquire into the matter.
- 36 USQ. No. 4338 dated the 28th April, 1972 by Shri Priya Ranjan Das Mausi.
- (a) the number of defence personnel (Air Force, Army and Navy) whose services were terminated during 1971-72 ;
- (b) whether the terminations were ordered without any enquiry ;
- (c) if so, the reasons therefor ; and
- (d) the number of such terminations in the Cossipore and Ishapore Gun and Shell Factory (West Bengal).
- (a) to (d). The information is being collected and will be laid down on the Table of the House.
- (d) and (e). The position is being ascertained from the Administration.

37 USQ.No. 5188 dated the 5th May, 1972 by Shri Balakrishna Venkanna Naik.

(a) whether Government's attention has been drawn to the news-item 'War Heroes kept Waiting for Grants' in the "Indian Express" of April 14, 1972 and if so, the reaction of Government thereto ; and
(b) the total number of grants announced so far and in how many cases actual payment still remains to be made and the reasons therefor.

(a) and (b). Information is being collected in regard to the number of cases in which cash rewards by State Governments/ Union Territories have already been sanctioned and paid and those in which these have been sanctioned but not paid so far, and the reasons therefor.

Request received from DPA for extension of time upto May, 1973.

38 USQ.No. 6753 dated the 19th May, 1972 by Shri V. Mayavan.

the number of dependents of Armed personnel killed in last Indo-Pak war who have been provided with employment by State Governments, State-wise.

The information is being collected and will be laid on the Table of the House.

Since implemented on 19-3-73.

39 26-5-1972

Secunderabad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill.

On a point raised by Shri Somnath Chatterjee regarding issue of notification at the earliest so that there may not be any time lag, the Minister promised, "I assure that the notification will be issued very soon and there will be no time lag."

40 SQ. No. 83 dated the 20th March, 1972 by Dr. Laxminarain Pandey and Shri Narendra Singh.

(a) whether the Commissioner for Scheduled Castes and Scheduled Tribes has pointed out in his Report submitted recently that the funds allocated for the welfare of Harijans are often utilised by the Panchayats for other purposes and they do not even take interest in the work pertaining to welfare of Harijans ; and

(a) and (b). The factual position in this regard is being ascertained from the States and the Union Territories.

Request received from DPA for extension of time upto April, 1973.

(MINISTRY OF EDUCATION & SOCIAL WELFARE)

(b) if so, the factual position in this regard and the reaction of Government thereto.

- 41 U.S.Q. No. 684 dated the 20th March, 1972 by Kumari Kamla Kumari.
- (a) the total number of persons belonging to the Scheduled Castes and Scheduled Tribes in whole of Bihar with special reference to Palamau, who were qualified as Graduates and post Graduates during the years 1969 and 1970;
- (b) how many of them have got employment uptill now ;
- (c) whether there is any proposal to employ the unemployed persons mentioned above ; and
- (d) if so, the broad outlines of the proposal.
- 42 USQ. No. 800 dated the 20th March, 1972 by Sarvashri Jagannath Mishra and Bhogendra Jha.
- (a) whether Government have given consent to open "Mithila University" at Darbhanga in Bihar ; and
- (b) if so, since when it starts functioning.
- 43 USQ. No. 816 dated the 20th March, 1972 by Shri Ramavatar Shastri.
- Referring to the reply given to Unstarred Question No. 1319 on the 4th June, 1971 regarding the reorganisation of the University Grants Commission and state :
- (a) whether the reorganisation of the Commission has since been completed ; and
- (b) if so, the main features thereof.
- 44 U.S.Q. No. 1673 dated the 3rd April, 1972 by Shri C. Chittibabu.
- (a) the amount spent so far during Fourth Plan on the assistance given to Service Co-operatives, Primary Marketing Co-operatives, Forest Labour Co-operatives, Labour Contract and Construction Co-operatives in the Tribal Development Blocks ; and
- (b) *and* (b). The Information is being collected from the State Governments and will be laid on the Table of the Sabha when received.
- (a) *to* (d). The required information is not available. Efforts will be made to collect it.
- (a) *and* (b). The matter is under examination by the University Grants Commission. Since implemented on 19-3-73.
- (a) *and* (b). The matter is still under consideration of the Government.

(b) the number of such Societies established so far under each category.

45 U.S.Q. No. 1680 dated the 3rd April, 1972 by Shri R. R. Sharma and Shri Phool Chand Verma.

Information regarding other facilities will be collected and placed on the Table of the Sabha as early as possible.

46 U.S.Q. No. 1763 dated the 3rd April, 1972 by ~~Kannan~~ Kannan Kuttath.

(a) the total amount allocated to the Bihar State for the uplift of Scheduled Castes, Scheduled Tribes and backward classes during the last two years;

(b) whether the whole amount has not been spent and if so, the reasons thereof; and

(c) the total amount spent, District-wise.

47 U.S.Q. No. 1776 dated the 3rd April, 1972 by Shri Chhatrapati Ambesh.

(a) whether the teachers belonging to the Scheduled Tribes, who were appointed in the Education Department of Delhi Administration since, 1966, are still temporary; and

(b) if so, the reasons therefor.

48 S.Q. No. 333 dated the 10th April, 1972 by Shri Jharkhande Rai.

(a) whether the Pre-Degree Examination of Kerala and Calcutta Universities are not treated at par with the old Intermediate examinations for admission to examinations conducted by the Union Public Service Commission;.

(c) The district-wise information is being collected from the State Government and will be laid on the Table of the Sabha as soon as it is received.

(a) and (b). The information is being collected and will be placed on the Table of the House.

- (b) whether Government have received any representation on this matter from Government of Kerala; and
- (c) if so, the decision taken thereon.
49. U.S.Q. No. 2360 dated the 10th April, 1972 by Shri Ramavatar Shastri.
- (a) the main schemes under which the Ministry of Education deputed Indian nationals to gain advanced level experience in educational science;
- (b) the number of persons State-wise, sent under each of these Schemes during the last three years;
- (c) whether the experience so gained by such persons has been properly utilised; if not, the percentage of loss in this respect and the reasons therefor; and
- (d) whether in quite a number of cases, persons selected for the foreign experience did not originally work in the positions where the new experience could be of use; and if so, what steps Government propose to take in that direction.
50. USQ. No. 2408 dated the 10th April, 1972 by Shri Y.S. Manojan.
- (a) whether students of the Aligarh University demonstrated outside the residence of the Prime Minister on the 23rd March, 1972;
- (b) if so, what were their demands; and
- (c) the steps taken by Government in the matter.
- (c) The matter is under consideration.
- (a) *to (d)*. The requisite information is being collected and will be placed on the Table of the Sabha, as soon as possible.
- (c) Government propose to introduce a Bill, generally on the recommendations made by the Gajendraadkar Committee, and taking into account all relevant factors.

51. SQ. No. 425 dated the 17th April, 1972—Supplementary by Shrimati Jyotsna Chanda.

During discussion, Ministers said, "So far as we are concerned, we can deal with only post-matric scholarships. I have heard complaints and only recently some hon. Members drew my attention to the fact that there is some defect in the mechanism as a result of which Scheduled Caste boys and girls are unable to receive the scholarships in time. I am looking into it."

52. USQ. No. 2930 dated the 17th April, 1972 by Shri Ram Surat.

(a) the funds granted by the Central Government to the Government of Uttar Pradesh under the scheme for the welfare of Scheduled Castes, Scheduled Tribes and non-madric tribes during financial year from 1969 to 1971;

(b) whether a sum of about Rs. 30,000/- was granted to the Manager-cum-Principal of Moti Ram Jania Inter College, Anand Nagar in Gorakhpur, Jannad, Uttar Pradesh by the Harijan Welfare Department of Uttar Pradesh Government for the construction of a hostel for the girl students belonging to Scheduled Castes or Scheduled Tribes during the year 1969; and

(c) if so, whether the said amount has not been spent on the construction of the hostel, but has been mis-appropriated.

53. USQ. No. 3053 dated the 17th April, 1972 by Shri Gopadhar Majhi.

(a) whether the Central grant to Orissa for the welfare of tribals is being given in time;

(b) whether State Government is releasing the same to the Panchayat Samities in full; and

(b) and (c). The information is being collected from the State Government and will be laid on the Table of House.

(b) and (c). The information is being collected from the State Government and will be laid on the Table of the House.

Since Implemented
on 11-5-73.

- (c) if not, the reasons therefor.
54. USQ. No. 3707 dated the 24th April, 1972 by Shri P. Narasimha Reddy.
- (a) the number of persons belonging to the Scheduled Castes and Scheduled Tribes in Andhra who were qualified as Graduates for the last three years; and
- (a) *and* (b). The required information is not available. Efforts will be made to collect it.
- (b) how many of them have got employment upto 31st December, 1971.
55. USQ. No. 3714 dated the 24th April, 1972 by Shri Jyotirmoy Bose.
- (a) the State-wise enrolment in classes I to V, as in 1969-70, 1970-71 and 1971-72;
- (b) the State-wise proportion of students in primary schools covered by the Scheme of free mid-day meals;
- (c) the State-wise amount of money sanctioned on this account during 1970-71 and 1971-72; and
- (d) the amount of money actually spent by each State during 1970-71 and 1971-72.
56. USQ. No. 3767 dated the 24th April, 1972 by Shrimati Krishna Kumari.
- (a) the broad outlines of the Social Welfare programmes undertaken in Rajasthan during the last three years;
- (a) The information is not readily available. The same will be collected and placed on the Table of the Sabha.
- (b) the amount of Central assistance both in the form of grants and loans allocated for them and the amount actually utilised for the purpose; and
- (c) the extent to which the targets were achieved.
- (c). to The Information is being collected and will be laid on the Table of the House.
57. SQ. No. 638 dated the 2nd May, 1972 by Shri B. S. Chowhan.
- (a) whether Government have received any complaints against the working of Bal Bhavan Society of India, New Delhi and if so, the contents thereof; and
- (a) *and* (d). Necessary information is being collected. The same will be placed on the Table of the Sabha.

(b) whether the service rules framed by the Bal Bhavan have not been approved by Government and if so, the reasons therefor.

58. USQ. No. 4563 dated the 2nd May, 1972 by Shri Arvind Netam.

(a) whether funds were allotted by the Government of India to Tribal Welfare Department of Madhya Pradesh for solving the problem of drinking water in Madhya Pradesh during the last three years; and

(b) whether these funds were utilised properly and if so, the names of the districts where this amount was spent indicating the amount spent in each district.

(b) District-wise details of expenditure incurred during the last years are not available. Information is being collected from the State Government and will be laid on the Table of the Sabha.

59. USQ. No. 4590 dated the 2nd May, 1972 by Shri Sudhakar Pandey.

(a) the names of books published by each Sahitya Akademi in various States in their respective languages indicating the expenditure incurred on each book published; and

(a) and (d). The State Sahitya Academies are neither financed nor controlled either by the Central Government or by the Sahitya Akademi, New Delhi. The information required is, however, being collected.

(b) the extent to which Government are satisfied with this work in the light of the achievements made in this regard.

60. USQ. No. 4594 dated the 2nd May, 1972 by Shri Ishwar Chaudhry.

(a) the names and population of castes declared backward by the various States, State-wise;

(a) to (c). The information is being collected from the State Government and will be laid on the Table of the House as soon as the complete information is available.

(b) the per capita income of these people; and

(c) the action being taken by Government to improve their financial condition.

(a) *to (c)*. The requisite information is being collected from the Delhi Administration and will be laid on the Table of the Sabha as soon as possible.

Since implemented.

61. USQ. No. 5376 dated the 8th May, 1972 by Shri Sarfoo Pandey.

(a) whether there are any Government schools in Delhi Administration where Sanskrit is taught upto 10th Class, but there is no post of Post-Graduate teacher (Sanskrit) therein;

(b) if so, the number of such schools; and

(c) the number of students studying Sanskrit in 10th Class in each of the said schools.

62. USQ. No. 5403 dated the 8th May, 1972 by Shri-mati Bhargavi Than-kappan.

(a) the broad outlines of the social welfare programmes undertaken in the State of Kerala during the last three years;

(b) the amount of Central assistance both in the form of grants and loans allocated for them and the amount actually utilised for that purpose; and

(c) the extent to which the targets were achieved.

(a) *to (c)*. The information is being collected and will be laid on the Table of the House.

63. USQ. No. 5286 dated the 9th May, 1972 by Shri B. K. Deschoudhury and Shri M. M. Joseph.

(a) the total amount spent for Universities and Colleges by the University Grants Commission for the last three years, year-wise and State-wise including Union Territories, separately;

(b) the criteria adopted by University Grants Commission in giving grants to Universities and Colleges for the last three years, year-wise, and State-wise including Union Territories;

(c) whether there are any departures from standard criteria or guidelines applied to various Colleges and Universities; and

(a) *to (d)*. Information is being collected and will be laid on the Table of the Sabha in due course.

Since implemented on 11-5-73.

(d) if so, the reasons therefor.

64. USQ. No. 5304 dated the 9th May, 1972 by Shri Bhogendra Jha.

(a) whether the Government of Bihar have finally decided to establish Mithila University at Darbhanga and have made announcement to that effect; and

(b) if so, the broad outlines of the decision taken.

(a) and (b). The required information is awaited from the Government of Bihar and will be laid on the Table of the Sabha in due course.

Since implemented.

65. USQ. No. 6038 dated the 15th May, 1971 by Shri Kartik Oraon.

(a) whether the Acts and Statutes of the Indian Institute of Technology have been violated by the Indian Institute of Technology New Delhi in respect of statutes 12(1) and 12(3) in particular with regard to the selection of academic and non-academic staff; and

(b) the action taken thereon.

(a) and (b). It was inter-alia stated that the Government is examining the matter and will issue suitable instructions to Institutes wherever the provisions of the Act and Statutes have not been strictly observed.

66. USQ. No. 6041 dated the 15th May, 1972 by Shri Mahadeepak Singh Shaikya.

(a) whether forced labour from Harijans is prohibited under law;

(b) whether various types of atrocities are committed on Harijans in various States of the country when they refuse to do forced labour;

(c) whether many atrocities have been committed on them in Sahawar Town in Uttar Pradesh on account of their refusal to do forced labour there; and

(d) if so, the action taken by Government in this regard.

(c) and (d). Information is being collected from State Government and will be laid on the Table of the Sabha when received.

67. USQ. No. 6162 dated the 15th May, 1972 by Shri Ramavatar Shastri.

- (a) the percentage of Scheduled Castes and Scheduled Tribes students to the total population of students of each State; and
- (b) the percentage of such students out of them who were awarded premetric scholarships during 1971-72., State-wise.

(a) Information regarding later years (after 1965-66) is being collected and will be laid on the Table of the House.

(b) Information is being collected and will be laid on the Table of the House.

68. USQ. No. 6921 dated the 22nd May, 1972 by Shri D. Deb.

- (a) the broad out lines of the social welfare programme undertaken in Tripura during the last three years; and
- (b) the amount of Central assistance both in the form of grants and loans allocated for them, the amount actually utilised for the purpose and the extent to which the targets were achieved.

(a) and (b) The Information is being collected and will be laid on the Table of the House.

69. USQ. No. 6994 dated the 22nd May, 1972 by Shri Ramavatar Shastri.

- (a) whether the report of the Batuk Singh Committee regarding the affairs in the NCERT has been submitted to Government;
- (b) if so, the findings of the Committee; and
- (c) the reaction of Government thereto.

(a) to (c). Yes, Sir, the Committee has submitted its report, which is under the consideration of the Government. Until orders are issued on the recommendations, the report is being treated as confidential. Copies of the report will be placed in the Parliamentary Library in due course in accordance with practice followed in such cases.

70. USQ. No. 7020 dated the 22nd May, 1972 by Shri C. K. Chandrapan.

The number and names of Universities in India that have abolished the old type of Convocation with ceremonial gown etc.

Since implemented on 19 March, 1973.

71. USQ. No. 7090 dated the 22nd May, 1972 by Shri Narendra Singh Bisht and Shri Shiv Kumar Shastri.

- (a) the total number of universities functioning in the country; and
- (b) the medium of instructions at various levels in each of the said universities.

(b) Information is being collected and will be laid on the Table of the Sabha in due course.

(a) and (b) The information is being collected and will be laid on the Table of the House in due course.

(a) the efforts made by the Government to preserve the heritage of national leaders and show honour to their contributions to the motherland; and

(b) the names of those leaders and quantum of expenditure incurred for the implementation of such scheme during the last three years.

Since implemented on 1-5-73

During the course of discussion the hon. Member asked whether the total figures of teachers covered and not covered under the scheme will be made available to us, and if yes by what time. In reply the Minister said, 'I will be glad to collect this information and make it available to the hon. Member as soon as that information is supplied by the State Government.'

72. SQ. No. 1025 dated the 29th May, 1972 by — Shri G. Y. Krishnan.

73. S.Q. No. 1032 dated the 29th May, 1972—supplementarily by Shri Rajdeo Singh.

Aid to U. P. Government for implementing revised pay Scales of Teachers.

74. USQ. No. 7681, dated the 29th May, 1972 by Shri Bishwanath Jhunjhunwala.

(a) The requisite information is being collected and will be placed on the Table of the Sabha as early as possible.

(a) the names of the educational institutions in Delhi which are substantially aided by foreign missionary organisations;

(b) whether as a result of stoppage or slowing down of assistance from these foreign organisations some of these institutions are likely to be closed down; and

(c) the action proposed to be taken by Government in the matter.

75. USQ. No. 7744 dated the 29th May, 1972 by Shri Pratap Singh Negi.

(a) the number of test books at the University level prepared so far in which new terminology has been used;

(a) to (d). The information is being collected and will be laid on the Table of the Sabha as soon as possible.

(b) the names of the universities and colleges where subjects are being taught through books mentioned above alongwith the number of such subjects ;

(c) whether these books are being accepted by all the educational institutions without any controversy ; and

(d) the number of copies of books referred to in above alongwith their names supplied to educational institutions so far free of cost or with cost.

76. USQ. No. 7766 dated the 29th May, 1972 by Shri S.N. Misra.

(a) whether the Committee on National Centre for Orthopaedically Handicapped formed three years ago has submitted its report; and

(b) if so, whether Government would lay a copy of the Report on the Table of the House.

(b) The report will be laid on the Table of the House as soon as it is formally submitted to Government.

77. USQ. No. 7845 dated the 29th May, 1972 by Shri Sudhakar Pandey.

the number of text books above Higher Secondary Standard published in Hindi so far by Ministry of Education and Social Welfare and the State Governments during the last three years and the number of those being published and the subject-wise position thereof.

The relative information is being collected and will be laid on the Sabha on the Table as soon as possible.

78. 30-5-1972 . . .

RE : I.I.T. DELHI

On a point raised by Hon. Member, Shri Atal Bihari Vajpayee, the Speaker directed the Minister, "The Hon. Minister may look into it."

79. USQ. No. 8067 dated the 31st May, 1970 by Shri Amar Nath Chawala.

(a) whether Government had been considering the question as to whether a person belonging to a Scheduled Caste, who had renounced Hinduism by converting

(a) to (d). The matter is being looked into and a statement thereon will be laid on the Table of the House.

himself to another religion, will revert to his original Scheduled Castes, if he becomes a Hindu again.

- (b) whether a final decision has since been taken thereon and if so, the particulars of decision taken;
- (c) whether Government have since informed all State Governments and Union Territories about the said decision and if so, whether a copy thereof will be laid on the Table of the House; and
- (d) whether such reconvert, who originally belonging to a Scheduled Caste, would be eligible for the privileges and benefits as are provided for the members of Scheduled Castes.

80. USQ. No. 8225 dated the 31st May, 1972 by Shri Shashi Bhushan.

The information is being collected and will be laid on the Table of the House.

81. USQ. No. 408 dated the 16th March, 1972 by Shri B. K. Das Chowdhury.

MINISTRY OF EXTERNAL AFFAIRS

- (a) whether vacancies in the United Nations Secretariat are communicated only to the Ministry of Finance;
- (b) if so, the steps taken to bring them to the notice of all Government employees to avoid discrimination; and
- (c) The information is being collected from the Ministries/Departments of the Government of India and will be laid on the Table of the House as soon as available.

- (c) the names, designations and the Departments of the officers who were selected for United Nations posts during the last three years.
82. USQ. No. 2073 dated the 6th April, 1972 by Shri S. D. Somasundaram.
- (a) the number of Soviet Delegations which visited India during April, 1971-February, 1972;
- (b) the composition of these Delegations; and
- (c) the purpose of their visits and the results Achieved.
83. USQ. No. 2702 dated the 13th April, 1972 by Kumari Kamala Kumari.
- (a) *and* (b). Efforts are being made to collect all available information and will be placed before the House as soon as completed.
- (a) whether the information has been collected; and
- (b) if so, the main features thereof.
84. USQ. No. 6598 dated the 18th May, 1972 by Shri Annasaheb Gokhinde.
- (a) the number of the officials and non-officials who were sent as delegates to International Conferences, Congresses and Seminars held abroad in which India participated in 1971-72; and
- (b) the expenditure incurred thereon.
- (a) *and* (b). India participated in 472 international Conferences, Congresses, Seminars etc. held abroad during 1971-72. The information regarding the exact number of officials and non-officials who participated in these International Conferences, Congresses, Seminars etc. and the expenditure incurred thereon will have to be collected from all Ministries/Departments of the Government of India and our Missions abroad and will be placed on the Table of the House as soon as it has been compiled.

IV Ninth Sitting
(See paras 3.5 of Report)

The Committee met on Wednesday, the 9th May, 1973 from 15.00 to 15.20 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri Popatlal M. Joshi
3. Shri Inder J. Malhotra
4. Shri R. Balakrishna Pillai
5. Shrimati B. Radhabai Ananda Rao
6. Shri Sakti Kumar Sarkar
7. Shri C. K. Jaffer Sharief
8. Shri Ram Chandra Vikal.

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary.*

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee considered their draft Fifth Report and adopted the same.

3. The Committee authorised the Chairman, and in his absence, Shri R. Balakrishna Pillai to present the Report on Friday, the 11th May, 1973.

4. This being the last sitting of the Committee, the Chairman thanked the Members for their cooperation and for having taken keen interest in the work of the Committee. The Committee placed on record their warm appreciation of the able manner in which the Chairman conducted the proceedings of the Committee.

The Committee then adjourned.

APPENDIX I

(Vide para 7 of Report)

Statement showing the position of assurances as on 30th March, 1973

(i) Assurances pertaining to the Fourth Lok Sabha.

Session	No of pending assurances pertaining to Fourth Lok Sabha selected by the Committee (5th Lok Sabha) for being pursued further as on 21-2-1973	No. of assurances implemented/ 22-2-1973	No. of assurances /outstanding
I	2	3	4
Fourth Session, 1968	3	..	3
Fifth Session, 1968	8	..	8
Sixth Session, 1968	6	1	5
Seventh Session, 1969	19	2	17
Eighth Session, 1969	13	2	11
Ninth Session, 1969	18	2	16
Tenth Session, 1970	38	6	32
Eleventh Session, 1970	22	4	18
Twelfth Session, 1970	33	4	29
TOTAL	160	21	139

(ii) Assurances pertaining to the Fifth Lok Sabha.

Session	No. of assurances called out	No. of assurances implemented/dropped	No. of assurances outstanding
I	2	3	4
First Session, 1971	42	35	7
Second Session, 1971	1005	915	90
Third Session, 1971	347	290	57
Fourth Session, 1972	829	596	233
Fifth Session, 1972	351	213	138
Sixth Session, 1972	395	106	289
TOTAL	2969	2155	814